Supplementary Cause L	ist
Sr. No	<b>b</b> .2

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

### WP(C) PIL no. 5/2020

(Through Video Conferencing in Jammu)

#### **Court on its Own Motion**

Ms. Monika Kohli, Amicus (on Video Conference from her office at Jammu)

v/s

**Union Territory of Jammu and Kashmir** .... Respondent(s)

Through:- Mr. Amit Gupta, AAG (on Voice Call from his residence at Jammu) for Govt. of UT of Jammu & Kashmir

> Mr. Vishal Sharma, ASGI (on Video Conference from his residence at Jammu) for NIC

Mr. T. M. Shamshi, ASGI (On Video Conferencing from his residence at Srinagar)

Mr. M. K. Sharma, Member Secretary, JKSLSA (On Video Conferencing from his office at Jammu)

Coram: HON'BLE THE CHIEF JU

(on Video Conference from High Court at Jammu)

HON'BLE MR JUSTICE RAJNESH OSWAL (on Video Conference from High Court at Jammu)

#### ORDER 05.05.2020

1 Mr. Vishal Sharma, learned ASGI submits that he has received instructions from the Ministry of Home Affairs to request for short adjournment to enable him to place the information regarding objections of the Ministry of Home Affairs with regard to the *Healthcare Service Personnel and Clinical Establishments (Prohibition of Violence and Damage to Property) Bill, 2019 ("Draft Bill")* which had been proposed by the Ministry of Health and Family Welfare. 2. Let the same be placed before us within one week from today.

3. Ms. Monika Kohli, learned Amicus Curiae that a report has been field by one Doctor's Association of Kashmir through Dr. Suhail Naik.

Let this report be brought on record.

4. Time is sought by Mr. Kohli to place on record a report to be filed by the Doctors Association of Kashmir through its Dr. Nisar-ul-Hassan.

Let the same be filed within one week from today.

5. Ms. Monika Kohli, learned Amicus Curiae submits that despite email sent to Indian Medical Association and the Junior Resident Doctors' Association Jammu, no response has been received and she would attempt to contact them again.

Let the responses from these associations if any be filed within one week.

6. Ms. Monika Kohli submits that she has filed a report on comparison of the legislations already enacted by the various States.

We shall examine this on the next date.

List this issue also on 12<sup>th</sup> May 2020.

## (RAJNESH OSWAL) JUDGE

(GITA MITTAL) CHIEF JUSTICE

Jammu 05.05.2020 Raj kumar